Date: 15th June, 2026

NOTICE INVITING EXPRESSION OF INTEREST FOR EMPANELMENT OF INSTITUTIONS / AGENCIES WITH CCI FOR CONDUCTING MARKET STUDIES AND SURVEYS

The Competition Commission of India (CCI) proposes to prepare a panel of reputed Institutions/Agencies, to carry out Market Studies and Surveys for the purpose of discharging its duties or performing its functions under the Competition Act, 2002 (the Act). The selection of the Institutions/Agencies for empanelment shall be in accordance with the evaluation criteria mentioned in the **Request for Expression of Interest (REoI)** Document.

The Institutions/Agencies having the expertise and willingness to undertake surveys and/or market studies, as and when referred by the CCI, are invited to submit their EoI in the prescribed format enclosed with this Request for EoI Document.

The EoI, in the prescribed format, should reach the undersigned **by 17:00 hrs on 28th July, 2026**. Clarifications, if any, may be sought by writing to ecodivision @cci.gov.in **by 30th June, 2026**. The objective, nature of work and other terms and conditions of empanelment shall be governed by the following Request for EoI Document.

Joint Director
Economics Division
Competition Commission of India
9th Floor, Office Block – I, Kidwai Nagar (East),
New Delhi – 110023
Email: ecodivision@cci.gov.in

Request for Expression of Interest (REoI) for Empanelment of Institutions/ Agencies for conducting Market Studies and Surveys for the purpose of discharging its duties or performing its functions under the Competition Act, 2002 (the Act).

---

1. OBJECTIVE

1.1. Section 18 of the Act casts a duty on the Competition Commission of India ("the Commission") to eliminate practices having adverse effect on competition, promote and sustain competition, protect the interest of consumers and ensure freedom of trade carried on by other participants, in markets in India.

1.2. Market studies/ surveys are used as a tool to develop a better understanding of competitive conditions within one or more sectors and/or of specific emerging issues/technological developments having implications for markets and competition. They can also form a useful basis for competition advocacy leading to recommendations for market participants

1.3. In view of this, the Commission proposes to empanel Institutions/ Agencies of repute, which can conduct surveys and/or market studies, as and when needed by the Commission.

2. NATURE OF WORK

2.1. The work to be undertaken by the empaneled Institutions/Agencies would broadly include literature review & research, stakeholder consultation, gathering primary and/or secondary data, compilation, analysis and triangulation of qualitative and quantitative information gathered and submission of report to assist the Commission to understand:

(a) markets/ecosystems including stakeholders, essential resources, value chains, market structures and assess associated opportunities, risks and ramifications from a competition standpoint,

(b) trends, patterns, parameters of competition, competitive strategies, state of competition, level of concentration, barriers to competition,

(c) arrangements/ agreements at different levels of production and supply chain, mergers & acquisitions,

(d) emerging and potential competition issues in the markets,

(e) specific competition law related issue(s),

(f) the existing and evolving regulatory/legal framework governing the sector,

(g) strategies and measures that can be adopted for creating awareness and sensitising all relevant stakeholders,

(h) best practices and way forward to promote competition.

This list is illustrative and not exhaustive. The Commission may also include any other issue /aspect considered relevant.

3. WHO CAN APPLY

3.1. The following Institutions/Agencies can submit Expression of Interest (EoI) for the proposed empanelment:

i. Universities created by an Act of Central Legislature or State Legislature;

ii. Institutions of national importance created by an Act of Central Legislature or State Legislature;

iii. Institutions or research bodies registered under the Societies Registration Act, 1860;

iv. Organisations *i.e.* any public or private limited company registered under the Companies Act 2013/1956, Indian Trusts Act, 1882, Limited Liability Partnership Act 2008, Partnership Act 1932; and

v. NGOs having a registered office in India

4. ELIGIBILITY FOR EMPANELMENT

i. The Institution/Agency should have completed at least five (5) surveys/economic analysis reports / studies relating to markets, competition, regulations, etc. during the last five (5) financial years.

ii. The Institution/Agency should have, a team of at least two (2) Economics experts, on its rolls, with a minimum qualification of Master's Degree in Economics/Business Economics/Financial Economics/Econometrics/ Statistics and professionals with relevant experience.

iii. The above conditions can be relaxed as per the discretion of the Commission.

iv. The Institution/Agency should have a valid PAN / GST Registration in India (if applicable). A copy of PAN card and GST Registration certificate to that effect needs to be submitted.

v. The Institution/Agency should not have been blacklisted by Central/State Government departments/Undertakings/Statutory bodies/Public Sector Undertakings or Court of law anywhere in the country at any time during last three (3) financial years.

5. METHOD OF SELECTION

5.1. Evaluation of the proposals for empanelment of Institutions/Agencies shall be based, *inter alia*, on the following factors:

i. Experience and specialization in conducting surveys and/ or economic analyses reports/ studies and those relating to markets, competition, regulations, etc.; citations of reports/surveys in public reports/government policy documents, etc. during last five (5) financial years,

ii. Financial strength in terms of turnover and net worth during last three (3) financial years,

iii. Institution/Agency profile, number and profile of team *viz* qualification, experience, *etc*,

iv. Infrastructure such as access to relevant resources and IT infrastructure including databases, computing systems, data analysis softwares/tools, *etc*.,

v. Track record such as awards, recognitions and integrity, and

vi. Empanelment with government/statutory bodies/PSUs,

5.2. Preference will be given to the Institutions/Agencies having expertise and experience in economics of competition law and due consideration will be given to start ups during evaluation. The above list for the purpose of evaluation is illustrative and not exhaustive and the Commission may also consider any other factor relevant for empanelment.

5.3. The EoI shall have to be submitted in the prescribed formats annexed at **Annexure I-IV,** along with requisite documents. Incomplete EoIs or EoIs not in the prescribed format are liable to be rejected.

5.4. The Commission reserves the right to accept or reject any of the EoIs without assigning any reason thereof and without thereby incurring any liability to the affected parties.

5.5. Selection will be made based on particulars and documents furnished by the applicant as required. If any information furnished by the applicant is found incorrect at a later stage they shall be liable to be debarred from tendering & taking up the work. The Commission reserves the right to verify the particulars furnished by the applicant independently.

6. TENURE/TERM OF EMPANELMENT

6.1. The initial empanelment will be for three (3) years or until further orders, whichever is earlier. However, on completion of the term and satisfactory performance of the Institution/Agency, the empanelment may be renewed for a period upto three (3) years by the Commission. The Commission reserves the right to terminate the empanelment

of any Institution/Agency at any time after giving notice of thirty (30) days.

7. PAYMENT OF FEE AND OTHER CONDITIONS

7.1. The fee payable to the Institution/Agency shall be governed by a separate financial bid invitation depending on the nature of the work on a case-by-case basis.

7.2. No retainer fee shall be paid to any Institution/Agency merely because such Institution/Agency has been empaneled.

8. GUIDELINES FOR SUBMISSION OF EoI

8.1. The EoI shall include the following information, along with relevant documents:

i. An authorized representative of the applicant should put initials on all pages of the EoI. The representative's authorization as confirmed by a written Power of Attorney/authority specific to this empanelment should accompany the EoI.

ii. The sealed EoI (Proposal along with supportive documents) shall bear the name and communication address of the bidder along with contact details and clearly marked with name/subject **"EoI for Empanelment of Institutions/ Agencies for conducting Surveys and/or Market studies".**

iii. The completed EoI must be delivered at the below mentioned address on or before the stipulated time and date. Any EoI received after the closing time for submission will not be accepted.

Address:

Joint Director
Economics Division
Competition Commission of India
9th Floor, Office Block – I, Kidwai Nagar (East)
New Delhi – 110023
Email: ecodivision@cci.gov.in

9. COMMUNICATION OF EMPANELMENT

9.1. After a decision to empanel the Institution/Agency is taken, a communication in writing to this effect shall be sent to the Institution/Agency as per **Annexure V** with acknowledgement and acceptance due. The process of empanelment shall be complete when Commission receives an acceptance letter from the Institution/Agency.

10. GENERAL INFORMATION

i. The empaneled Institutions/Agencies would be offered specific work, when the Commission deems it necessary on a competitive bidding basis (technical and financial

bids for specific projects). However, the Commission does not bind itself to seek competitive bids from the empaneled Institutions/Agencies only.

ii. This document is neither an offer letter nor a legal contract, but an invitation for EoI for empanelment of Institutions/Agencies.

iii. The REoI does not prohibit the involvement of foreign nationals, subject to *extant* laws as applicable in India.

iv. The empaneled Institutions/Agencies will not delegate the work and themselves deal with the same. They may have to coordinate and work with other designated Institutions/Agencies, if any, engaged in the work as well as with the officers of the Commission, if required.

v. The empaneled Institutions/Agencies shall maintain absolute secrecy and confidentiality as required under the Act and rules/regulations made thereunder.

vi. Intellectual Property Rights for all documents and outputs developed during the work will rest solely with the CCI.

vii. The Institutions/Agencies shall in full accept the terms and conditions of the empanelment as determined by the Commission.

viii. If considered necessary, an enquiry about the claims and conduct of the Institution/Agency to be empaneled can also be made and credentials may be verified; if the Institution/Agency is empaneled by other regulators/organizations, opinion of those organizations may be obtained.

ANNEXURE I - Format for Expression of Interest for Empanelment

1.0 General Details of the Organization

1.1 Description

S. No.	Description	
	Name of the Entity	
	Type of Entity (Academic/Research Institution/Agency / Autonomous Body/ /Others)	
	Year of Establishment	
	Area(s) of Specialisation/Experience	
	Global presence and exposure	
	Head Office Address	
	Name of the Chairperson/Head of the Institution/Agency/Managing Director and Telephone number	
	Total Number of Regular Staff	
	Office Phone Number(s)	
	Email	
	Web	
	GST No./TAN No./PAN No.	

(Attach relevant documents)

1.2 Details of Regional Offices/ Field units

S.No.	Location of regional offices and address

1.3 Statement of Financials

S. No.	Financial Year	Turnover (in Rs. Lakh)	Networth (in Rs. Lakh)
1.			
2.			
3.			

Copies of financial statements, for the last three (3) financial years, duly audited by Statutory Auditors to be submitted. In the absence of the same, certificates issued by chartered accountants for the relevant years to be submitted.

1.4 Experience of Work (Surveys /Economic analyses reports/ Studies)

a) Total number of Surveys/Economic analyses reports/Studies conducted in the last five (5) financial years

b) Details of Surveys/Economic analyses reports/ Studies conducted in the last five (5) financial years

SI. No.	Name of the Survey/Economic analyses report/t Studies conducted in the last five (5) financial years (Brief details of reports/analyses to be provided.	Indicate those relating to markets, competition, regulations *etc*.	Sector	Name of the funding Agency, if any	Year & duration of the project	Scope, methodology and outcome	Mode of involvement (as independent implementing or partner)

Attach copies of any valid proof to substantiate the work done such as Completion certificates/ Non confidential reports (maximum 10) and citations with relevant links. Only self-certifications or affidavits reference to CCI order/newspaper articles will not be considered. Additional information if required may be sought.

1.5 Infrastructure facilities

Access to relevant resources and IT infrastructure including computing systems, databases/data analysis software/tools	

1.6 Number and details of profile of team viz qualification, experience

SI. No.	Name	Qualification	Main skill/Sector	Duration of working with the organization	Total experience	Details of projects steered	Description of role/responsibilities

2.0 Other Details

2.1 Awards & recognitions (if any)

Si. No	Name of award or recognition	Name of project/assignment for which award/ recognition was given	Year of the award/recognition	Name & location of the Agency who gave the award/recognition

(Attach relevant documents)

2.2 Empanelment with Government Organizations, PSUs and Autonomous/Statutory bodies

SI. No.	Name of a) Government or Semi-Government Organization, b) PSU, c) Statutory Body	Year of empanelment	Name of project/summary of work association	Year and duration of project(s)	Cost of work contract (Rs. million)

(Attach relevant documents such as empanelment letters)

2.3 Any other factor deemed relevant for assessment (add relevant links/documents)

ANNEXURE II

Mandatory List of Documents to be Attached Along with the Application Format

Duly filled EoI must have the following attachments

1. Covering letter addressed to Joint Director, Economics Division, Competition Commission of India, 9th Floor, Office Block - 1, Kidwai Nagar (East),New Delhi: 110023, India (Annexure-IV)
2. Latest organogram of the Institution/Agency
3. Proof of TAN, PAN, and GST No.
4. Brief about the Surveys/Economic analysis reports/ Studies conducted (maximum 10) in the last five (5) financial years. Indicate those relating to markets, competition, regulations, etc
5. Copies of completion certificates / non confidential reports etc. to support the work experience (maximum 10) in the last five (5) financial years
6. Relevant documents regarding empanelment with Government Organizations, PSUs and Autonomous/ Statutory bodies, if any
7. Copies of financial statements duly audited by Statutory Auditors for the last three (3) financial years. In the absence of the same, certificates issued by chartered accountants for the relevant years.
8. No conviction/debarment Certificate for not being debarred or blacklisted or restricted to apply for any such activities by any Central/State Government Department/PSUs or Court of law in the last three (3) financial years. (signed by the authorised signatory of the Institution/Agency) (Annexure-III).

Failure to provide any of the listed documents or information shall adversely impact the evaluation of the applicant in the empanelment process. Notwithstanding the submission of these documents, CCI is neither bound nor obliged to include any Institution/Agency on the empanelment list.

ANNEXURE III

Draft No- Conviction / Debarment Certificate*

To,
The Joint Director
Economics Division
Competition Commission of India
9th Floor, Office Block – 1
Kidwai Nagar (East)
New Delhi - 110023, INDIA

Sub: No-Conviction/ Debarment Certificate

We hereby declare that our Institution/Agency has not been debarred or black-listed or restricted to apply for any such activities by any Central/State Government Department/ PSUs or Court of law anywhere in the country in the last three (3) financial years.

Yours faithfully,

Signature
Name and Designation of the Authorised Signatory:
Name of Institution/Agency:
Address:
SEAL of the Institution /Agency
Date:

On the letterhead of the Institution /Agency

Annexure IV: Covering Letter*

To
The Joint Director
Economics Division
Competition Commission of India
9th Floor, Office Block – 1
Kidwai Nagar (East)
New Delhi - 110023, INDIA

Dear Sir,

This is with reference to your Request for Expression of Interest (REoI) dated June 15th, 2026 wherein you have sought interest for empanelment as an Institution/Agency with the Competition Commission of India ("the Commission") for conducting surveys and/or market studies, as and when needed by the Commission for the purposes of the Competition Act, 2002.

We, the undersigned, submit our Expression of Interest (EoI) to be empaneled in accordance with the REoI.

We hereby declare that all the information and statements submitted in this proposal are true, and in case of any concealment, mis-statement, misrepresentation or suppression contained herein may lead to our disqualification.

We confirm that this proposal will remain binding upon us and may be accepted by you any time before the expiry date.

We fully understand the Terms, Conditions and other provisions as contained in the REoI.

We understand that the Competition Commission of India is not bound to accept the proposal or to give any reason for award or rejection of any proposal.

We understand that the Empanelment does not confer any right or claim that we should be entrusted with the Commission's work.

I confirm that I have the authority of [Insert Name of the Institution /Agency] to submit the proposal and negotiate on its behalf.

Yours faithfully,

Signature (in full and initials):
Name and Designation of the Authorised Signatory:
Contact no. of the Authorised Signatory:
Email ID. of the Authorised Signatory:
Name of Institution /Agency:
Address
Date:

On the letterhead of the Institution /Agency

ANNEXURE V

To,

…..……

……...

……...

Dear Sir/Madam,

Sub: Empanelment with CCI

This is with reference to your Expression of Interest (EoI) dated……. wherein you have evinced interest for empanelment as an Institution/Agency with the Competition Commission of India ("the Commission") for conducting surveys and/or market studies, as and when needed by the Commission for the purpose of the Competition Act, 2002.

We are pleased to inform you that your EoI has been considered favourably and you are advised to give your assent for empanelment on the following terms and conditions:

1. You will abide by the Commission's terms and conditions and you will not claim any retainer fee or employment in the Commission's service.

2. The fee payable to you shall be governed by a separate financial bid invitation depending on the nature and scope of the work on a case-by-case basis.

3. Empanelment does not confer any right or claim that you alone should be entrusted with the Commission's work. The empaneled Institutions/Agencies would be offered specific work, when the Commission deems it necessary on a competitive bidding basis (technical and financial bids for specific projects). However, the Commission does not bind itself to seek competitive bids from the empaneled Institutions/Agencies only.

4. You will not delegate the work assigned to you to any other agency. You may have to coordinate and work with other designated Institutions/Agencies, if any, engaged in the work as well as with the officers of the Commission, if required.

5. All research outputs including reports, papers, presentations etc. produced by you during the course of a specific assignment shall remain the intellectual property of the

Commission. You shall not be allowed to use the same for any other purpose.

6. You shall preserve strict confidentiality of all information or material gathered during the course of a specific work assigned to you by the Commission and shall not disclose any such information or material to any third party at any point of time. The information or material received by you during the course of engagement shall not be used for any other purpose.

7. At the time of award of a specific work, a separate Non-disclosure Agreement will have to be signed by the head of your organisation.

8. You shall not use the Commission's name or logo in your letterheads, signboards, nameplates, etc.

9. You are requested to return the duly signed duplicate copy of this letter indicating your unconditional consent.

We look forward to your acceptance at the earliest.

Yours faithfully,

(Authorised Signatory)